

Statement-II

Sector-Wise FDI Inflows From April 2007 to March 2009

RBI's Region Office: Kanpur

State- Uttar Pradesh, Uttarakhand

(Amount in Million)

Sl. No.	Sector	Amount of FDI Inflows (In Rs)	%age of Total (In US\$)	Inflows
1	Drugs & Pharmaceuticals	134.12	13.40	96.25
2	Leather, Leather Goods and Pickers	4.00	0.10	2.87
3	Miscellaneous Industries	1.22	0.03	0.88
GRAND TOTAL :		139.34	3.53	

Ban on FDI in retail sector

434. SHRI N. R. GOVINDARAJAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any proposal to impose blanket ban on foreign direct investment in retail sector and also restrict the entry of large Indian companies in retailing of grocery, fruits & vegetables etc. as it will result in unemployment due to slide-down of indigenous retail traders;

(b) if so, the details thereof;

(c) whether Parliamentary Standing Committee has also recommended blanket ban on FDI in retail sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) As per extant policy, Foreign Direct Investment (FDI) is not permitted in retail trade, except in Single Brand product retailing, where FDI up to 51% is permitted, with prior Government approval and subject to the following conditions:-

(i) Products to be sold should be of 'Single Brand' only;

(ii) Products should be sold under the same brand internationally; and

(iii) 'Single Brand' product-retailing would cover only products which are branded during manufacturing. Foreign Direct Investment is not permitted in retailing of grocery, fruits and vegetables.

(c) and (d) The observations and recommendations of the Department Related Parliamentary Standing Committee on Commerce are at Statement.

Statement

Observation and recommendations at a glance

1. The Committee are of the view that the provision of single brand is not strictly adhered to and shops in malls are selling other branded items, alongwith the brand for which they have got permission. Corporate retailers practice product bundling, whereby products of single or

different brands are sold as combinations and bargains in the malls. This also adversely effects small shopkeepers and restricts over-all competition. The Committee are also of the view that allowing cash and carry wholesale in India is nothing but allowing backdoor entry of foreign companies into retailing, as they are selling goods for personal consumption also, whereas they were allowed for only business purposes. (para 5.3)

2. The Committee feel that opening up of FDI in Retail Trade by allowing single Brand foreign firms in India will result in unemployment due to slide-down of indigenous retail traders. Consumers' welfare would be side-lined, as the big retail giants, by adopting a predatory pricing policy, would fix lower price initially, tempting the consumers. After wiping out the competition from local retailers, they would be in a monopolistic position and would be able to dictate the retail prices. Local manufacturers, in particular the small scale industrial sector, would be gradually wiped out. The entry of few big organized companies, may result in distortions in the economy and the gap between 'haves' and 'have nots' in the country. Procurement centres constituted by big corporates for making direct bulk purchases would initially pay attractive prices to the farmers, and cause gradual extinction of mandis and regulated market yards. Then on the strength of their monopolistic position, farmers would be forced to sell their produce at rock bottom prices. Farmers would be unduly affected due to the non-remunerative prices. (para 5.4)
3. The Committee, therefore, recommend that a blanket ban should be imposed on domestic corporate heavy weights and foreign retailers from entering into retail trade in grocery, fruits and vegetables, and restrictions should be entered for opening large malls by them for selling other consumer products. Reservation policy, similar to that adopted by Government on certain products being manufactured exclusively by SSI units, should be adopted for indigenous small and medium retailers, and financial assistance schemes should be planted for providing assistance to them for undertaking expansion and modernization. Government should stop issuing further licenses for "cash and carry", either to the transnational retailers or to a combination of transnational retailers and the Indian partner, as it is mere a camouflage for doing retail trade through back door. (para 5.5)
4. The Committee feel that in a country with huge numbers of people and high level of poverty, the existing model of retailing is most appropriate in terms of economic viability. Unorganized retail is a self-organized industry, having low capital input and high levels of decentralization. The Committee, therefore, recommend that the Government should ensure that some in-built policy must be established to relocate or re-employ the people who are dislocated due to opening, up of big malls in the vicinity of their shops. (para 5.7)
5. The Committee, therefore, recommend that in view of the adverse effects of corporate retail (foreign as well as domestic) on the small retailer, there is a compelling need to prepare a

legal and regulatory framework and enforcement mechanism for the same, that would ensure that the large retailers are not able to displace the small retailers, by unfair means. (para 5.8)

6. The traditional system of small retailer should be protected. In order to help them improve their efficiencies, they should be entitled to better deal in terms of institutional credit. Credit should be provided at lower rates of interest to small retailers by public sector banks, for expansion and modernization of traditional retailers. A proactive programme of assisting small retailers, to upgrade themselves, should also be undertaken. (para 5.9)
7. The Government may consider to establish a National Commission, to study the problems of the retail sector, and to evolve policies that will enable it to cope with FDI. Cooperatives and cooperative marketing should be encouraged to strengthen the unorganized retailers. Akin to MSME (Micro, Small and Medium Enterprises Development Act, 2006) Act, an Act to promote small and medium retailer should also be formulated. Further there was a need to enact a law against predatory pricing and anti-competitive actions. (para 5.10)
8. The Committee, therefore, recommend that the Government should ensure that a level playing field for the small retailers should be made, before opening up of the sector to big ticket foreign and domestic investment. Before any permission for opening any new retail store is given, it should study and analyse the economic and traffic impacts of the store, may be, by a University or economic or environmental institute of repute. The expenditure of the same should be borne by these companies and not by the Government and any proposed store, which has the potential to eliminate the local community from retail sector, or can increase the traffic by more than five per cent, should not be allowed to open. (para 5.11)
9. The Committee, therefore, recommend that there is a need for setting up of a Retail Regulatory Authority, to look into the problems and act as a whistle blower, in case of anti competitive behaviour and abuse of dominance. Urban planning, zoning laws and environmental laws in urban areas should be used to limit the multiplication of malls and corporate retailers, by creating transparent criteria for licences, that are linked to the density of population and the stage of existing competition in retail in the zone. The regulatory mechanism should be strengthened and be made more democratic, by including the representatives of farmers also. (para 5.13)
10. The Committee felt that the entry of FDI in book publishing would directly affect the domestic industry, not only in respect of price, but also in the context of the published material, which could be detrimental to the national interests. The Department should ensure that the foreign publishers, in the garb of promoting their literature, do not impact the taste and aesthetic values of Indian readers. (para 5.14)
11. The Committee feel that diverting the agricultural land may not merely lead to reduction in production or income to farmers, it may affect the social and cultural life of the farmers,

agricultural labourers and others, connected with the agricultural activities. The Committee, therefore, recommend that the Government should come out with adequate safeguards to prevent diversion of agricultural land for setting up of malls, etc. (para 5.15)

12. The need of the hour was to put into place strict regulations on the entry of big malls, viz. size of a mall, location of a mall from kirana shops, parking facilities, adherence to environmental norms, labour laws, etc., to ensure that cartelization does not take place. It may also be ensured that these big organised retail brings latest technologies, which could be absorbed here, at the same time ensuring large scale unemployment, particularly in the unorganized retail sector, does not take place. A National Shopping Mall Regulation Act could also be enacted to regulate the entire retail sector, both in fiscal and social aspects, (para 5.16)
13. The Committee, therefore, recommend the Government should formulate a model central law after due consultation with the State Governments and concerned stake holders. (para 5.17)

Import of Chinese mobile phones

435. SHRI N.R. GOVINDARAJAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that an estimated 8 lakh Chinese mobile phones come into the country every month as their imports have not yet been banned;

(b) if so, the details thereof; and

(c) the steps taken by Government to ban these unbranded Chinese mobiles without identification mark as they may be used for nefarious activities in the absence of IMEI number?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Import of Mobile Handsets (classified under EXIM Code 8517) is free. A large number of these Handsets are imported from China in the Country.

(c) *Vide* Notification No.112 (RE-2008)/2004-2009 dated 16th June, 2009, the Government has prohibited the import of 'Mobile Handsets' (classified under EXIM Code '8517') without International Mobile Equipment Identity (IMEI) No. or with all Zeroes IMEI with immediate effect.

WTO negotiation on agriculture

436. SHRI S.S. AHLUWALIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether impasse prevailed restraining the WTO Doha round negotiation relating to Agriculture from progressing due to India opposing the USA's stand thereon, in particular;